

Kamini Jaiswal

ADVOCATE

Dated: 12.08.2020

Listed On: 13.08.2020

Court No. : 03

Item No.: 12

To,
The Registrar,
Supreme Court of India,
New Delhi

**SUBJECT: Letter for Circulation: W.P. (C) No. 791 of
2020 [N. Ram & Ors. vs. Union of India]**

Sir,

I have filed the above writ petition on behalf of the Petitioners under Article 32 of the Constitution. The same is a fresh matter listed for admission hearing on 13.08.2020 before Court No. 3 as Item No. 12.

That I have been instructed by the petitioners to request for withdrawal of the instant writ petition with liberty to file the same or similar petition in future before an appropriate forum.

Therefore, I would be requesting the Hon'ble Court to allow the petitioners to withdraw the above writ petition with the aforesaid liberty.

Kindly circulate this letter before the Hon'ble Court so as to avoid any inconvenience to their lordships of going through the petition paper books.

Thanking You,

Yours Sincerely,



Ms. KAMINI JAISWAL
COUNSEL FOR THE PETITIONERS

EX-PARTY